

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3835  
ANSWERED ON:19.04.2010  
DISTRICT VIGILANCE AND MONITORING COMMITTEES  
Amlabe Shri Narayan Singh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether there are any statutory provisions for organizing regular meetings of the District Vigilance and Monitoring Committees constituted by the Government;
- (b) if so, whether the meetings of the said committees are being held regularly in every district of the country including Madhya Pradesh;
- (c) if so, the details thereof and if not the reason therefor indicating the number of meetings held during the last three years in each State with particular reference to Madhya Pradesh;
- (d) whether there is any provision for action against the concerned officials for not calling the meetings regularly; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT(SHRI PRADEEP JAIN 'ADITIYA')

- (a): There are no statutory provisions for organizing meetings of the District Vigilance and Monitoring Committees. The Guidelines issued by the Ministry of Rural Development provide that meetings of the Vigilance and Monitoring Committees (V&MCs) at State and District level be held at least once in every quarter.
- (b): The meetings of the District Vigilance and Monitoring Committees in the country, including Madhya Pradesh, are not being held every quarter regularly.
- (c): The information received from various States/UTs show that 912, 609 and 374 meetings of District level V&MCs were held during 2007-08, 2008-09 and 2009-10 respectively. The State-wise and year-wise list of the meetings held is given at Annexure-I.
- (d) & (e): The Member Secretary of the Vigilance and Monitoring Committee has to convene the meeting on the direction of the Chairman. There is no provision for action for meeting of a Committee being not convened.